

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

: TCP/139/ (IB)/2017

APPLICATION NUMBER

PETITION NUMBER

NAME OF THE PETITIONER(S) : BULDANA URBAN CREDIT CARE PVT LTD

NAME OF THE RESPONDENT(S) : VINKEM LABS LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

VINKEM LABS LID., (Respondent) Mo k. Sumathi sep by. Was G. Shamithi Meenalesh

Sy

2. A.M. ILANGO

CounsEL for

DETITIONIEN

<u>ORDER</u>

Counsel representing both the parties are present. Counsel for respondent submitted that the petitioner has not filed affidavit and bank statement u/s 9(3)(b) &(c) and other required statutory formalities to be complied as per IB Code, 2016 in view of the notifications of Ministry of Corporate Affairs dated 29.06.2017. PCS representing the counsel for petitioner stated that the counsel on record for petitioner is held up at High Court of Madras and prayed time to reply to the submissions of the respondent counsel. Time extended at request. Put up on 24.07.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)